

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.699/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company	Greenply Industries Ltd.-Vs-Southern Cooling Tower Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. MICKY CHOWDHURY, Advocate Petitioner
Mr. ROHIT JALAN, Advocate (Greenply Industries Ltd) Rohit Jalan Advocate
11/12/2017.

2. MR. SAUMYEN DATTA, Advocate
MR. DEB SOUMYA BASAK, Advocate
MS. PRIYADARSHINI BANERJEE, Advocate
RESPONDENT
(Southern Cooling Towers Pvt. Ltd) Deb Somanya Basak Advocate
11/12/2017.

ORDER

Ld. Counsel for the operational creditor and corporate debtor are present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama by the end of the day and made a further request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 02/01/2018 for admission.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)